

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4445
TO BE ANSWERED ON MARCH 19, 2026**

SCHEMES FOR HOUSING, BASIC AMENITIES AND SLUM REHABILITATION

**NO. 4445. ADV. CHANDRA SHEKHAR:
SHRI HANUMAN BENIWAL:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the implementation of the schemes for affordable housing, basic urban amenities (drinking water, sewerage, solid waste management) and slum rehabilitation in urban areas across the country are not being completed within the scheduled timelines;**
- (b) if so, the details thereof, State-wise along with the anticipated timelines fixed for their completion;**
- (c) the details of houses approved, under construction and completed under the schemes being implemented by the Government to provide affordable housing to the urban poor, State-wise; and**
- (d) whether it is also a fact that work in many municipal bodies has been hindered due to non-receipt of Central contribution on time, if so, the details thereof along with the reasons therefor and the steps taken to resolve the same?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (d): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana – Urban 2.0 (PMAY-U 2.0) etc.**

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

AMRUT: The Mission launched in the year 2015 in selected 500 cities (now 485 cities including 15 merged cities) and towns across the country was focused on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. AMRUT was approved till 31st December 2025, with release of funds through SNA SPARSH. Under AMRUT, States/UTs have grounded 6,000 projects worth ₹83,493.22 crore, of which works worth around ₹81,177.67 crore have been physically completed. The State-wise details of projects are at Annexure-I.

AMRUT 2.0 has been launched in the year 2021 in all ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Water body rejuvenation and green spaces and parks are other components of the Mission. Under AMRUT 2.0, State Water Action Plans comprising of 8,771 projects worth ₹1,92,482.52 crore have been approved. As updated by the States on AMRUT 2.0 portal, 7,080 projects with total cost of ₹1,26,357.51 crore (capex) have been awarded of which works worth ₹54,429.73 crore have been physically completed. AMRUT 2.0 Mission has been extended till March 2027. The State-wise details of projects are at Annexure-II.

Central Share of funds are released to the States/ UTs and not district/ ULB-wise. The States further allocate funds to the ULBs/ parastatal bodies as per progress of the works. Further, the Central funds under the Mission are released through Mother Sanction, which are utilised by the States/ UTs on real time basis.

SBM-U: Sanitation is a State subject. It is the responsibility of States/ULBs to plan, design and execute sanitation projects in the urban areas of the concerned States/UTs. MoHUA supplements the efforts of States/UTs by providing policy directions, financial and technical support by sharing Manuals/Standard of Procedures (SoPs) on Solid Waste Management (SWM) & Used Water Management (UWM) and issue various Advisories & Guidelines time to time for choosing appropriate technologies to manage solid and liquid waste. Details of progress under SBM-U can be accessed at <https://www.sbmurban.org/swachh-bharat-mission-progress>. With the introduction of SNA-Sparsh w.e.f. October, 2024, Central Share (CS) funds are provided through an integrated framework of PFMS, State IFMIS and e-kuber platform of Reserve Bank of India (RBI) on the basis of actual bills/claims raised by the States at various level.

SCM: The Mission has come to end on 31.03.2026. The cities under SCM are being developed based on Smart City Proposals (SCPs) received from States/UTs, across various sectors, viz., smart mobility, Water-Sanitation-Hygiene (WASH), smart governance, smart energy, environment, etc. Under SCM, as reported by States/UTs as on 01.03.2026, a total 8,064 projects amounting to ₹1,64,811 Cr were taken up since inception of the mission, out of which 7,784 projects worth ₹1,56,159 Cr have been completed. Under SCM, 123 projects relating to Housing were taken up, of which 122 have been completed.

PMAY-U: Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/UTs. However, MoHUA supplements the efforts of States/UTs, by providing Central Assistance for pucca houses to eligible urban beneficiaries across the country under PMAY-U since 25.06.2015.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by eligible beneficiaries at affordable cost, for one crore additional eligible beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). PMAY-U 2.0 guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

PMAY-U and PMAY-U 2.0 adopt a demand driven approach wherein States/UTs have conducted demand survey through their ULBs/implementing agencies in their respective jurisdictions, based on eligibility criteria. States/UTs formulate project proposals as per their assessed demand of houses under the Scheme and get them approved by State Level Sanctioning & Monitoring Committee (SLSMC) constituted under the chairmanship of Chief Secretary of the State/UT concerned. After approval from the concerned SLSMC, States/UTs submit the proposals to the Ministry for approval of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC). Accordingly, based on housing demand, the project proposal needs to be submitted by the State to the Ministry following Guidelines of PMAY-U 2.0 for seeking Central Assistance. State/UT-wise details of physical and financial progress under PMAY-U and PMAY-U 2.0 are at Annexure-III.

Annexure as referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No. 4445 due for answer on March 19, 2026 regarding 'Schemes for Housing, Basic Amenities and Slum Rehabilitation'.

State-wise details of projects under AMRUT

SI NO	State/UTs	No of Project	Project Cost (in ₹ Cr)	Work Physically Completed (in ₹ Cr)
1	Andaman and Nicobar Islands	79	10.90	10.68
2	Andhra Pradesh	226	3,341.45	2,872.64
3	Arunachal Pradesh	11	129.81	118.39
4	Assam	17	625.71	625.71
5	Bihar	65	2,575.72	2,510.53
6	Chandigarh	12	57.41	57.41
7	Chhattisgarh	305	2,460.60	2,454.04
8	Dadra and Nagar Haveli	2	41.45	41.45
	Daman and Diu	3	25.98	25.98
9	Delhi	26	674.77	652.86
10	Goa	15	259.98	259.98
11	Gujarat	451	5,165.96	5,162.72
12	Haryana	136	2,919.99	2,819.53
13	Himachal Pradesh	75	304.51	304.51
14	Jammu and Kashmir	84	527.99	516.91
15	Jharkhand	59	1,615.06	1,314.04
16	Karnataka	404	5,112.54	4,909.15
17	Kerala	1,106	2,534.51	2,493.28
18	Ladakh	20	73.00	44.00
19	Lakshadweep	6	2.42	2.42
20	Madhya Pradesh	216	6,768.00	6,600.27
21	Maharashtra	208	8,011.36	7,881.18
22	Manipur	6	211.87	202.66
23	Meghalaya	15	81.65	81.47
24	Mizoram	16	140.25	140.25
25	Nagaland	27	126.96	125.83
26	Odisha	191	1,714.42	1,714.42
27	Puducherry	23	64.10	63.74
28	Punjab	163	2,761.02	2,506.48
29	Rajasthan	144	3,485.97	3,441.17
30	Sikkim	75	37.53	37.53
31	Tamil Nadu	445	13,339.43	13,081.33
32	Telangana	66	1,663.08	1,663.08
33	Tripura	10	160.28	160.28
34	Uttar Pradesh	665	11,825.28	11,673.24
35	Uttarakhand	150	590.63	588.00
36	West Bengal	478	4,051.63	4,020.49
	Total	6,000	83,493.22	81,177.67

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State-wise details of projects under AMRUT 2.0

S. No	State	Approved Projects		Contract Awarded (Including Completed Projects)		Physically Completed (₹ Cr.)
		No	Cost (₹ Cr.)	No	Cost (₹ Cr.)	
1	Andaman and Nicobar Islands	63	34.89	60	27.53	5.87
2	Andhra Pradesh	505	9,505.91	386	6977.50	682.78
3	Arunachal Pradesh	20	211.99	19	163.08	34.38
4	Assam	58	986.98	56	819.15	369.18
5	Bihar	62	8,167.78	10	336.92	0
6	Chandigarh	7	166.39	5	119.21	55.12
7	Chhattisgarh	81	3,164.87	37	1999.00	664.44
8	Dadra and Nagar haveli and daman and Diu	1	63.47	1	58.44	46.75
9	Delhi	69	4,588.43	43	565.00	397.92
10	Goa	30	184.41	23	150.95	97.61
11	Gujarat	927	16,316.32	868	14644.59	9,606.91
12	Haryana	77	3,823.54	72	2087.60	797.71
13	Himachal Pradesh	47	321.66	47	280.02	174.18
14	Jammu and Kashmir	90	1,002.37	90	779.50	170.29
15	Jharkhand	113	4,202.53	100	1572.23	228.62
16	Karnataka	648	10,258.46	216	8064.12	3,266.73
17	Kerala	737	3,749.09	551	1906.40	845.41
18	Ladakh	7	908.9	4	68.83	17.21
19	Madhya Pradesh	1153	12,951.10	1082	9890.68	2,241.13
20	Maharashtra	275	30,079.93	241	22769.00	8,993.47
21	Manipur	67	196.49	27	97.32	14.37
22	Meghalaya	1	121	1	121.00	105.27
23	Mizoram	106	157.78	20	142.55	76.76
24	Nagaland	64	218.9	62	169.18	46.39
25	Odisha	345	4,029.55	325	3569.17	2,279.69
26	Puducherry	19	196.41	16	162.24	109.64
27	Punjab	214	3,626.38	149	1526.18	595.03
28	Rajasthan	352	11,267.31	238	5879.18	2,934.94
29	Sikkim	8	49.41	8	49.30	38.41
30	Tamil Nadu	1263	14,637.74	1262	13299.14	8,239.48
31	Telangana	252	9,584.26	252	7765.92	1,442.70
32	Tripura	18	191.53	18	178.56	149.6
33	Uttar Pradesh	651	26,761.06	482	12163.78	6,224.98
34	Uttarakhand	38	767.75	22	319.27	143.34
35	West Bengal	403	9,987.93	287	7634.96	3,333.42
	Total	8,771	1,92,482.52	7,080	1,26,357.51	54,429.73

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State/UT-wise details of physical and financial progress under PMAY-U and PMAY-U 2.0

Sr. No.		Name of the State/ UT	Physical Progress of Houses (Nos)			Financial Progress (₹ in Crore)		
			Sanctioned	Grounded	Completed/ Delivered	Investment	Central Assistance	
							Sanctioned	Released
1	States	Andhra Pradesh	19,55,310	18,37,541	11,24,209	87,152	29,812	24,045
2		Bihar	4,45,135	3,91,648	1,98,765	26,793	6,908	4,652
3		Chhattisgarh	3,34,502	2,95,472	2,63,109	15,256	5,288	4,464
4		Goa	3,176	3,176	3,176	702	75	75
5		Gujarat	10,98,858	10,09,918	9,75,081	1,17,115	22,239	20,270
6		Haryana	1,32,982	86,861	73,313	10,679	2,432	1,739
7		Himachal Pradesh	14,027	13,087	11,923	951	245	227
8		Jharkhand	2,43,368	2,10,752	1,66,291	12,384	3,816	3,216
9		Karnataka	5,77,804	4,98,592	3,99,258	48,968	9,700	7,777
10		Kerala	1,62,159	1,55,633	1,39,805	8,704	2,701	2,500
11		Madhya Pradesh	10,11,558	9,67,393	8,99,293	56,307	16,605	15,878
12		Maharashtra	13,49,934	11,87,750	10,48,128	1,75,959	24,996	20,242
13		Odisha	2,30,846	1,94,872	1,69,494	10,489	3,588	2,790
14		Punjab	1,57,889	1,27,892	1,02,595	11,284	2,711	2,193
15		Rajasthan	3,66,612	3,17,204	2,67,251	28,837	6,503	5,596
16		Tamil Nadu	6,85,031	6,69,221	6,20,420	49,474	11,236	10,743
17		Telangana	3,80,662	2,56,654	2,25,800	37,346	6,426	3,973
18		Uttar Pradesh	21,33,963	18,47,866	17,18,783	1,08,138	33,262	29,147
19		Uttarakhand	66,692	63,943	51,871	5,099	1,220	1,113
20		West Bengal	6,25,664	6,09,997	5,11,916	36,369	10,081	8,921
Sub- total (States)			1,19,76,172	1,07,45,472	89,70,481	8,48,006	1,99,845	1,69,563
21	North East States	Arunachal Pradesh	14,400	12,186	8,642	872	318	212
22		Assam	1,87,032	1,77,887	1,44,666	6,509	2,960	2,503
23		Manipur	56,047	50,426	22,506	1,586	868	582
24		Meghalaya	7,072	4,156	2,841	346	124	77
25		Mizoram	39,616	39,173	33,950	949	611	520
26		Nagaland	32,394	31,060	30,152	1,089	522	443
27		Sikkim	299	299	219	25	6	7
28		Tripura	90,318	88,689	82,167	3,029	1,474	1,364
Sub- total (N.E. States)			4,27,178	4,03,876	3,25,143	14,405	6,884	5,708
29	Union Territories	A&N Island	261	261	234	64	4	4
30		Chandigarh	1,279	1,279	1,279	266	29	29
31		DNH & DD	10,464	10,464	10,030	1,057	216	210
32		Delhi	32,466	32,466	32,466	6,056	701	701
33		J&K	45,982	42,993	35,245	2,694	734	586
34		Ladakh	1,434	1,032	968	74	34	27
35		Puducherry	19,777	18,079	12,548	1,469	347	253
Sub- total (UT)			1,11,663	1,06,574	92,770	11,680	2,065	1,810
Grand Total			125.15 Lakh	116.57 Lakh*	97.30 Lakh*	8.74 Lakh Cr.	2.09 Lakh Cr.	1.77 Lakh Cr.

* Includes completed (3.42 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.